

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA
Court No.1**

**Service Tax Miscellaneous Application No.75344 of 2026
&
Service Tax Appeal No.75593 of 2025**

(Arising out of Order-in-Appeal No.15/GHY(A)/Commr./ST/DIB/2025 dated 07.01.2025 passed by Commissioner (Appeals) of CGST & Central Excise, Guwahati)

M/s Shymal Naha

(Nihar Enterprise, MES Gate, Jorhat, Assam-785001)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Dibrugarh

(Lane "F", West Milan Nagar, Dibrugarh, Assam-786003)

Respondent

Appearance:

Shri Rajeev Kr.Agarwal & Ms.Aishiki Dutta, both Advocates for the Appellant
Shri S.K.Dikshit, Authorized Representative for the Appellant

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAAZHAKAN, MEMBER (TECHNICAL)

DATE OF HEARING : 03 AUGUST 2026

DATE OF DECISION : 03 AUGUST 2026

MISCELLANEOUS ORDER NO.75331/2026

FINAL ORDER No.75977/2026

Per Ashok Jindal :

The Id.Advocate for the appellant/applicant prays for withdrawal of their appeal. The prayer is accepted. Accordingly, the Miscellaneous Application for withdrawal of appeal is allowed.

2. In view of the above, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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